## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH: :MUMBAI

ORIGINAL APPLICATION NO. 577/97

MONDAY, THE 10TH DAY OF SEPTEMBER, 2001

CORAM: SHRI S.L. JAIN.

... MEMBER (J)

SMT. SHANTA SHASTRY.

... MEMBER (A)

Smt. S.Visalakshy, W/o Shri Shanmugam, resident of Pradeep Nivas, Room No.4, Behind Old Police Station, Ambernath.

... Applicant

Advocate by Shri P.A. Prabhakaran.

Vs.

- The Director, Central Poultry Breeding Farm, Aarey Milk Colony, Mumbai-400 065.
- 2. Union of India through
  The Secretary to the Govt. of India
  Ministry of Agriculture,
  (dept. of Animal Husbandry & Dairying)
  Krishi Bhavan, New Delhi-110 011.
- 3. Shri J.V. Jones, LDC
  Central Poultry Breeding Farm,
  Aarey Milk Colony,
  Mumbai-400 065.

.. Respondents

By Advocate Shri V.S. Masurkar.

## ORDER (ORAL)

Shri S.L. Jain. Member (J)

This is an application filed under section 19 of the Administrative Tribunals Act, 1985 to cancel and quash the memos dated 12.6.96, 29.10.96 and 3.4.97 directing the respondents to retain the applicant as UDC

with or without charge of cashier without break, if necessary, reverting the respondent NO.3.

- 2. On perusal of para 4.24 the applicant has submitted an appeal dated 13.1.97 to the Respondent NO.2 against the order of the Respondent No.1 which is pending with Respondent No.2 (Exhibit A-23).
- 3. The applicant has come to Tribunal due to inaction of the respondents within the time prescribed under Section 21 of the Administrative Tribunals Act. Under such circumstances, the jurisdiction of the Tribunal is limited one i.e. to direct the respondents to decide the appeal within the stipulated time.
- The applicant has also prayed for the relief regarding his reversion. The applicant is entitled to claim relief in respect of one cause of action. He is certainly entitled to claim more than one relief, if they are consequential in nature. The other relief claimed by the applicant is not consequential in nature, particularly the reversion of applicant from UDC to LDC.

S. m ' - ...3.

5. In the result, we dispose of the OA with a direction to the competent appellate authority to decide the appeal of the applicant (Exhibit A-23) within a period of 3 months from the date of receipt of copy of this order. No order as to costs.

I aut 7

(SMT. SHANTA SHASTRY)
MEMBER (A)

SUN (S.L. JAIN) MEMBER (J)

Gaja

wis.